NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



Application No.149 & 9 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
42	ANILKULK	ARN I	Sixtimen off.
42	R.G. Amanto Rasboni A		E Scharly
42	Sorehal 1	e Anontwar	50
42	JAYANT R	(1420T) SH20T 9 SH	Olan-
42	Chomobaline	+ P. Paramite	Mranh
42	Netaji Kiso	m Gailcalas	Gerkulad

ORDER Application No.149 & 9 Ors./73(4)/NCLT/MB/MAH/2017

It is reported that the Corporate Debtor is undergoing Corporate Insolvency Resolution Process. In view of this, this Application is dismissed as infructuous with liberty to the Applicants to approach the concerned IRP by filing prescribed Form.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-

M. K. SHRAWAT Member (Judicial)